

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. NO. 194 OF 2016 IN
DFR NO. 813 OF 2016**

Dated: 17th May, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Adani Power Maharashtra Ltd.Appellant (s)
Versus
Maharashtra Electricity Regulatory Commission & Anr.Respondent (s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Ms. Poonam Verma
Ms. Nishtha Kumar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. Raunak Jain
Mr. Raghu Vamsy for R.1

Mr. M.G. Ramachandran
Ms. Anushree for Prayas Energy

Ms. Ramni Taneja for MSEDCL

ORDER

**I.A. NO. 194 OF 2016
(*Appl. for condonation of delay*)**

There is 550 days' delay in filing this appeal. In this application, the applicant/appellant has prayed that the delay be condoned.

We have heard learned counsel for the parties. We have perused the explanation offered by the applicant/appellant in the application for condonation of delay. Admittedly, the applicant/appellant was prosecuting the review petition and that has caused delay.

In the circumstances, delay is condoned. Application is disposed of. Registry is directed to number the appeal and list it for admission on **05.07.2016.**

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson